

**SCHEDULE I
FORM A**

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ECTOSENSE INDIA PRIVATE LIMITED

1	Name of Corporate Person	Ectosense India Private Limited
2	Date of incorporation of Corporate Person	06 th August, 2020
3	Authority under which Corporate Person is incorporated / registered	RoC-Bangalore, Ministry of Corporate Affairs
4	Corporate Identity Number / Limited Liability identity number of Corporate Person	U72500KA2020FTC136955
5	Address of the registered office and principal office (if any) of Corporate Person	Sy. No 16/1, 15/1, 15/2, 15/3, Andrahalli, Bangalore KA 560058 IN
6	Liquidation Commencement date of Corporate Person	13 th December, 2022
7	Name, address, email address, telephone number and the registration number of the liquidator	Mr. Chandra Sekhar Kandukoori # 41/ A2, 3 rd Cross, Navy Layout Chikkabanavara - Post Bangalore-560 090, India Mobile +91 80 7967 7873 Email: chandra@kcsassociates.co.in IBBI/IPA/002/IP/N00985/2020-21/13309 (valid upto 17.5.2023)
8	Last date for submission of claims	11 th January, 2023

Notice is hereby given that the Ectosense India Private Limited has commenced voluntary liquidation on 13th December, 2022

The stakeholders of Ectosense India Private Limited are hereby called upon to submit a proof of their claims, on or before 11th January, 2023 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13th December, 2022

Place: Bangalore

CS Chandra Sekhar Kandukoori



Chandra Sekhar Kandukoori

Liquidator

IBBI/IPA-002/IP/N00985/2020-21/13309